

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal No. E/53132/2016-Ex[SM]

[Arising out of Order-In-Original No. F.NO. V(Ch.72)15-107/Commr/Raipur/DGCEI/2015/Adj/11894 dated 06.10.2016 passed by Commissioner, Central Excise, Customs and Service Tax Dhamtari Road, Tikrapara, Raipur(Chhattishgarh)]

For approval and signature:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

M/s. Deepak Industries

...Appellant

Vs.

C.C.E. Raipur

...Respondent

Appearance:

Ms. Preeti Kohli, (Advocate) for the Appellant

Mr. M.R. Sharma, (AR) for the Respondent

CORAM:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Date of Hearing/ Decision.16.02.2017

Final Order No. 51974 /2017

Per S. K. Mohanty:

When the matter called, for hearing today, Ms. Preeti Kohli, the Ld. Advocate for the appellant filed the application praying for withdrawal of appeal.

The Ld. DR has no objection to the prayer made by the Ld. Advocate.

Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(S. K. Mohanty)
Member(Judicial)

Sakshi